

demand has been received by the Department of Telecommunications.

(b) Does not arise.

Companies taken out from the Purview of MRTP Act.

850. SHRI INDRAJIT GUPTA:
SHRI VJAY KUMAR YADAV:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that 69 companies which come under the purview of the MRTP Act have been taken out of the licensing net;

(b) if so, the details and reasons therefor; and

(c) whether Government propose of dismantle the MRTP Act gradually?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) and (b). The position is explained in the press Note No. 16(1988 Series), a copy of which is given below in the form of Statement.

(c) There is no proposal to dismantle the MRTP Act.

STATEMENT

PRESS NOTE No. 16 (1988 Series)

Subject: Industrial Licensing Policy in respect of MRTP Undertakings falling under Section 20(b) of the Monopolies and Restrictive Trade Practices Act.

Section 20 of the Monopolies and Restrictive Trade Practices Act, 1969 divides the undertakings into two categories;

(a) Those undertakings which either on their own, or with those of their interconnected undertakings, have assets of a total value of not less than Rs. 100 crores; and (b) those undertakings which either on their own, or together with their inter-connected undertakings, are regarded as "dominant" undertakings in accordance with the definition of dominant undertakings given in the Act.

2. All the above undertakings are referred to as "MRTP Undertakings" or "MRTP companies". The undertakings belonging to first category are usually referred to as the "large industrial houses", while those belonging to the second category are referred to as "dominant undertakings;"

3. At present, the industrial licensing policy is being applied in the same manner to both these categories of MRTP companies. In the context of the increase in the threshold asset value under the MRTP Act for large industrial houses to Rs. 100 crores and the liberalisation in licensing policy being followed by the Government, the position relating to MRTP undertakings which are only dominant undertakings, but whose assets are less than Rs. 100 crores, has been reviewed for the purposes of industrial licensing. It has been decided that the licensing policy restrictions applicable to MRTP Companies will be confined only to those MRTP companies that belong to the category of "large industrial houses", that is to say, those MRTP companies that fall under Section 20(a) of the MRTP Act. In respect of MRTP compa-

nies that belong to the category of "dominant" undertakings, that is to say, those MRTP companies that fall under Section 20(b) only of the MRTP Act, the licensing policy restrictions would be confined only to the product(s) in respect of which they are classified as dominant. In respect of other products, they will be treated on par with non-MRTP companies for the purposes of industrial licensing policy. Accordingly they can avail of the benefits and facilities given by the Government in various Press Notes and notifications for non-MRTP companies.

4. It must be emphasized that the benefits mentioned above for MRTP companies falling under Section 20(b) only of the MRTP Act apply in respect of industrial licensing policy only and there is no relaxation of the provisions of the MRTP Act applicable to them. It is further clarified that where an MRTP company is covered by both sections 20(a) and 20(b) of the MRTP Act, the provisions of the this Press Note will not apply to it.

F.No. 10/6/88-L.P. New Delhi,
the 30th June, 1988

Forwarded to Press Information Bureau for giving wide publicity to the contents of the above press note.

Sd/-

(A.V.GENESAN)

ADDL. Secy, to the Govt of India.

Principal Information Officers
Press Information Bureau,
New Delhi.

Local Radio Station At Phulbani, Orissa

851. SHRI RADHAKANTA DIGAL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of local radio stations - proposed to be opened in Orissa during 1988-89;

(b) whether Government have a proposal to open one such radio station at Phulabani; and

(c) if so, the steps taken to expedite the implementation of the proposal?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF IN-
FORMATION AND BROADCASTING
(SHRI H.K.L.BHAGAT) : (a) Two local radio
stations one each at Keonjhar and Baripada
are envisaged to be commissioned during
the 1988-89 in the State of Orissa.

(b) No, Sir.

(c) Does Not arise.

Raising of coal Production by Central Coalfields Ltd.

852. DR. G.S. RAJHANS:
SHRIMATI MADHUREE
SINGH:

Will the Minister of ENERGY be pleased to state:

(a) whether the Central Coalfields Ltd., (CCL), Ranchi has finalised a comprehensive programme to raise coal production in the coalfields of Hazaribagh district.

(b) If so, the measures proposed to be taken by the Central Coalfields Ltd. to the production of coal; and